

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G.ARUN

TUESDAY, THE 5TH DAY OF MAY 2020/15TH VAISAKHA, 1942

Cr1. M.C.No. 8 OF 2020

(IN CONNECTION WITH FIR NO.1309/2019 OF RANNY POLICE  
STATION, PATHANAMTHITTA )

PETITIONERS/ACCUSED NO.1 TO 4:

1. PRASANNA KUMARI, AGED 46,  
W/O.BABU, THAZHATHEKUTTU, CHETHACKAL  
RANNY, PATHANAMTHITTA
2. BABU V.T, AGED 46,  
S/O. THOMAS, THAZHATHEKUTTU, CHETHACKAL  
RANNY, PATHANAMTHITTA
3. KUNJUMON THOMAS, AGED 60,  
S/O.MATHAI, MURIYAMKORIL HOUSE,  
CHETHACKAL  
RANNY, PATHANAMTHITTA
4. SIJU THOMAS, AGED 28,  
S/O.KUNJUMON THOMAS,  
MURIYAMKORIL HOUSE,  
CHETHACKAL, RANNY, PATHANAMTHITTA

BY ADV.SRI.THOMAS J. ,  
SRI.K.R.VINOD

RESPONDENTS/COMPLAINANTS:

1. STATE OF KERALA REPRESENTED BY  
THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA,  
ERNAKULAM PIN-682 031.
  
2. MANOJ THOMAS, AGED 46,  
S/O.P.G THOMAS, THE VILLAGE OFFICER,  
CHETHACKAL VILLAGE, RANNY,  
PATHANAMTHITTA, PIN-689677

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS CRIMINAL M.C. HAVING COME UP FOR ADMISSION ON  
05.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**Crl.M.C. No. 8 of 2020**  
**&**  
**Crl.M.A.Unnumbered of 2020**  
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**Dated this the 5<sup>th</sup> day of May, 2020.**

**ORDER**

**Crl.M.C. No. 8 of 2020**

Admit.

Learned Public Prosecutor takes notice for the first respondent. Issue notice to the second respondent through speed post.

**Crl.M.A.Unnumbered of 2020**

There shall be an interim stay of all further proceedings in Crime No.1309/2019 of Ranni Police Station for a period of two months.

**V.G.ARUN**  
**JUDGE**